

इंडियन बैंक Indian Bank

ALLAHABAD

VILE PARLE WEST BRANCH : 101-106, First Floor, Hemu Arcade, Opp. Railway Station, Vile Parle West, Mumbai-400 056 E-Mail : V096@indianbank.co.in

BREAK OPEN OF LOCKER

The following lockers will be broken open. If rent is not paid within 15 days from this advertisement at the convenience of branch. If any articles found in the locker will be sold in Public Auction as per Banks extant guideline. Sales proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer.

Sr. No.	Physical Locker No.	CBS Locker No.	Name/s of Customer
1	106	9912622159	Mr. Manish Mansukhali Mehta
2	181	9913223142	Mr. Rukhsad Behram Irani
3	43	9912598497	Mr. Ravi Ratan Patel

Place : Mumbai Date : 05.12.2024

Authorised Officer Indian Bank

पंजाब एण्ड सिन्ध बैंक Punjab & Sind Bank

H.O. Law & Recovery Department

Corporate Office, Block-3, NBCC Office Block, East Kidwai Nagar, Delhi-110023

Email: ho.lr@psb.co.in

PROPOSAL FOR SALE OF FINANCIAL ASSETS TO ARCS/ PERMITTED TRANSFEREES

Punjab & Sind Bank invites Expression of Interest (EOI) from all the eligible participants as per applicable regulations issued by Reserve Bank of India/ regulators for transfer of stressed loan exposure of 1 account with aggregate Book Outstanding of Rs.40.13 Crore through E-auction under Swiss Challenge method on "As is where is", "As is what is", "Whatever there is" and "Without any recourse" basis.

All interested eligible participants are requested to submit their willingness to participate in bidding process of the account by way of an "Expression of interest", "Undertaking" and after execution of "Non-Disclosure Agreement", if not already executed (as per the timelines mentioned in web-notice) by contacting on e-mail id: g.srinivas@psb.co.in & ho.lr@psb.co.in Please visit Bank's website and click on the link https://punjabandsindbank.co.in/content/arc for further details (web notice).

Please note that Bank reserves the right not to go ahead with the proposed transfer process and also modify schedule dates mentioned in web notice, any terms & conditions etc. at any stage without assigning any reasons by uploading the corrigendum on Bank's website. The decision of the Bank shall be final and binding.

Place : New Delhi, Date : 05.12.2024

Issued by General Manager (L & R)

INVITATION FOR PROPOSAL TO TAKE OVER THE ASSIGNMENT OF NRRA UNDER IBC CODE, 2016 READ WITH REGULATION 37 A OF THE IBCI (LIQUIDATION PROCESS) REGULATIONS, 2016

SHRI LAKSHMI COTYNS LIMITED

Liquidator: Mr. Rohit Sehgal

Registered Office: Top Floor, 581, Sector-27, Gurgaon-122001

Email ID: iamrs101@gmail.com, rohit.sehgal@truprainsolvency.com, shrilakshmi@truprainsolvency.com

Contact No. :+91 97290 48235 (Mr. Rahul Saini)

Last Date for inspection of Documents: 5:00 PM of 20.12.2024

Last Date for submission of Proposal: 5:00 PM of 27.12.2024

The liquidator of Shri Lakshmi Cotylns Ltd. hereby invites the Proposals from the interested person(s) for the assignment of Not Ready/Realizable Assets (NRRA) consisting of the following:

Block	Description of Assets to be assigned
A	1. Assignment of underlying proceedings/possible accruals for avoidable transactions under Section 43 & 66 of IBC 2016 (IA 568/2024 and IA 569/2024) amounting to Rs. 364.45 Crores

The above assignment would be done by the undersigned on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS".

The assignment shall be subject to provisions of Insolvency and Bankruptcy Code, 2016, read with regulation 37A of the insolvency and bankruptcy board of India (liquidation process) regulations, 2016 and the provisions of detailed Process Information Document.

Interested parties can inspect the available documents by sending an email to shrilakshmi@truprainsolvency.com, iamrs101@gmail.com, rohit.sehgal@truprainsolvency.com with the Subject as "Interested in NRRA of Shri Lakshmi Cotylns Ltd." till 5:00 PM of 20.12.2024.

Rohit Sehgal
Liquidator Shri Lakshmi Cotylns Limited/Liquidation
Date: 05/12/2024
IBBI Regn. No. IBB/PA-001/PA-P00528/2017-2018/10953
Place: Gurugram Address: 581, 4th Floor, Sector-27, Gurgaon, Haryana, 122001

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another BEFORE THE CENTRAL GOVERNMENT Ministry of Corporate Affairs Regional Director, Western Region, Mumbai

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of KUMAKA INDUSTRIES LIMITED

A Company registered under the Companies Act, 1956 and having its registered office at 404 Sharda Chambers, 33, New Marine Lines, Churchgate, Mumbai City, Mumbai - 400020, Maharashtra, India.

PETITIONER

NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on 25th September, 2024 to enable the Company to change its Registered Office from the "Jurisdiction of ROC Mumbai, Maharashtra", to the "Jurisdiction of ROC Ahmedabad in the state of Gujarat"

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Ministry of Corporate Affairs, Western Region at the address Everest 5th Floor, 100 Marine Drive, Mumbai - 400002, Maharashtra within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 404 Sharda Chambers, 33, New Marine Lines, Churchgate, Mumbai City, Mumbai - 400020, Maharashtra, India.

FOR KUMAKA INDUSTRIES LIMITED

PANKAJ MANILAL KADAKIA
MANAGING DIRECTOR
DIN: 00166339
ADDRESS: S/O MANILAL KADAKIA, 24 ABHISHEK COLONY, RACE COURSE CIRCLE, VADODARA - 390007 GUJARAT, INDIA

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	Details
1. Name of corporate debtor	Tranzlease Holdings (India) Private Limited
2. Date of incorporation of corporate debtor	06-09-2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65910MH2006PTC162528
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: House No. 695, Tripathi Apt. Patakar Plot, Kalameti Shahapur, Kalamang, Thane, Shahapur, Maharashtra, India, 421601
6. Insolvency commencement date in respect of corporate debtor	04-12-2024 (Order Received on 04-12-2024)
7. Estimated date of closure of insolvency resolution process	02-06-2025 (180 days from the order dated 04-12-2024)
8. Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Atul Tandon IBBI Reg. No. IBB/INP-0040/PA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 66, Seshtra Vihar, New Delhi, National Capital Territory of Delhi - 110 092 Email: josh@npv.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: House No. 103, Zone 21, Near Aashir Hotel, Sindhu Shivan Road, Thaltej, Ahmedabad - 380054 Process Email Id: cirp.tranzlease@gmail.com
11. Last date for submission of claims	18-12-2024 (14 days from the receipt of the order dated 04-12-2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) cirp.tranzlease@gmail.com (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - VI has ordered the commencement of a corporate insolvency resolution process of the Tranzlease Holdings (India) Private Limited on 04.12.2024 (Order received on 04.12.2024).

The creditors of Tranzlease Holdings (India) Private Limited, are hereby called upon to submit their claims with proof on or before 18.12.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - A.

Submission of false or misleading proof of claims shall attract penalties.

54/-
IPE-NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Appointed as Interim Resolution Professional
In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No. IBB/INP-0040/PA-2/2022-23/50021
Email for Correspondence: cirp.tranzlease@gmail.com
Date: 05.12.2024
Place: Mumbai

सातारा नगरपरिषद, सातारा

दूरध्वनी क्रमांक ०२१६२-२३४०७६/२३४०७७
Email : sataramunicipal@gmail.com

ई निविदा सूचना क्र. ११ सन २०२४-२०२५ (ऑनलाईन) निविदा

मुख्याधिकारी, सातारा नगरपरिषद, सातारा ४१५००१ (दूरध्वनी क्रमांक २३४०७६) नोंदणीकृत एजन्सीकडून ई-निविदा प्रणालीद्वारे (ऑनलाईन) जा.क्र./सानप/साबां/१०७२ दि. ०३/१२/२०२४ अन्वये मागवित आहेत. सर्व पात्र/ इच्छुक निविदाकारांनी निविदापत्रक डाऊनलोड करण्यासाठी व निविदा प्रक्रियेत भाग घेण्यासाठी ई निविदा प्रणालीचा Main Portal- <http://mahatenders.gov.in> व चाच <http://mahatenders.gov.in> साईटवर enrolled करणे आवश्यक आहे.

सही/-
(अभिजीत बापट)
मुख्याधिकारी
सातारा नगरपरिषद, सातारा

PUBLIC NOTICE
[SCHAEFFLER INDIA LTD.]

Registered Office: [15th Floor, ASTP (Amar Sadanand Tech Park), Baner, Pune, Maharashtra, 411045]

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and **Hasita Developers Pvt. Ltd.** have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of holder	Kind of Securities and face value	No. of Securities	Certificate numbers	Distinctive number(s)
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	52457	2269011-2269060
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	63089	7053741-7053790
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	63090	7053791-7053840
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	63094	7053991-7054040
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	63100	7054291-7054340
Hasita Developers Pvt. Ltd.	Equity Shares of Face Value 10/-	50	6582	2971451-2971500

Sd/-
Felci Francis Fernandes
Director & Authorized Signatory
For Hasita Developers Pvt. Ltd.

Place: Pune
Date: 4th December 2024

FORM G (VERSION-2)
INVITATION FOR EXPRESSION OF INTEREST FOR EXCLUSIVE LINEN FABRIC PRIVATE LIMITED OPERATING IN MUMBAI, MAHARASHTRA AND SILVASSA, GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	Details
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Exclusive Linen Fabric Private Limited CIN: U17299MH2020PTC336284 PAN: AAFCE7965C
2.	Address of the registered office	Tex Centre Premises Society Gala 202 H Wing 26/A Opp Chandivali Rd, Sakinaka, Mumbai City, Mumbai, Maharashtra, India, 400072
3.	URL of website	https://elfpl.stellarinsolvency.com/
4.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra & Silvassa, Gujarat
5.	Installed capacity of main products/ services	Information yet to be received from the management of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in the last financial year	Turnover- Rs. 51.67, 13,000/- (INR Fifty-One Crores Sixty-Seven Lakh Thirteen Thousand Only), as per the last audited Balance Sheet filed by the Corporate Debtor for the F.Y. 2022-23.
7.	Number of employees/ workmen	Employees- 17 Workers- 86
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	For details, please contact at: cirp@exclusivelinenfabric.in Visit website: https://elfpl.stellarinsolvency.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	For details, please contact at: cirp@exclusivelinenfabric.in Visit website: https://elfpl.stellarinsolvency.com/
10.	Last date for receipt of expression of interest	03rd January 2025
11.	Date of issue of provisional list of prospective resolution applicants	13th January 2025
12.	Last date for submission of objections to provisional list	18th January 2025
13.	Date of issue of Final list of Prospective Resolution Applicants	28th January 2025
14.	Date of issue of Information Memorandum, Evaluation Matrix and request for Resolution Plans to prospective resolution applicants.	02nd February 2025
15.	Last date for submission of resolution plans	04th March 2025
16.	Process email id to submit Expression of Interest.	cirp@exclusivelinenfabric.in

Rajan Garg
(Deemed) Resolution Professional
IBBI/PA-001/PA-P02397/2021-2022/13624
For Exclusive Linen Fabric Private Limited - Under CIRP
Suite No. 5, 8th Floor, 207, Embassy Centre, Jammal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021

Place : Mumbai
Date : 05.12.2024

FORM-B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BECKHEM TRADING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Beckhem Trading Private Limited
2.	Date of incorporation of the corporate debtor	19/09/2013
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U74900MH2013PTC248324
5.	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office: Office No 304, Lotus House, New Marine Lines, Near Bombay Hospital, Mumbai - 400020.
6.	Date of closure of Insolvency Resolution Process	24th October 2024
7.	Liquidation commencement date of the corporate debtor	24th October 2024 (Order passed on 24th October 2024 and intimated by RP to Liquidator on 02th December 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Rakesh Kumar Tulsyan Registration Number- IBB/PA-001/PA-01144/2018-19/11970
9.	Address and e-mail of the liquidator, as registered with the Board	Reg Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Reg Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- liq.tbpl@gmail.com
11.	Last date for submission of claims	01-01-2025 (30 days from the Liquidation commencement date)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I, have ordered the commencement of liquidation of the **Beckhem Trading Private Limited** on 24th October 2024 (order received by liquidator on 02th December 2024).

The stakeholders of Beckhem Trading Private Limited are hereby called upon to submit their claims with proof on or before 1st January 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties

Date: 4th December 2024
Place: Mumbai

Rakesh Kumar Tulsyan
Liquidator of Beckhem Trading Private Limited
Reg. No- IBB/PA-001/PA-01144/2018-19/11970

एसजेवीएन लिमिटेड SJVN Limited
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of H.P.)
नवतन सीपीएसई A Navratna CPSE
CIN No. L40101HP1988GOI008409

ATTUNLI HYDRO ELECTRIC PROJECT

PRESS NOTICE - E- Tender No SJVN/AHEP/P&C/109/2024/DCB-03

Online bids (e-tender) on Domestic Competitive Bidding (DCB) are invited on behalf of SJVN Ltd. for "Field Groutability Test at Dam axis on Left and Right Bank of Attunli HEP". For details, please visit websites www.sjvn.nic.in, <https://eprocure.gov.in> and <https://etender.sjvn.co.in>

Bid submission is started from 05.12.2024 (11:00 Hrs.) and last date for bid submission is 26.12.2024(15:00 Hrs.)

Amendment(s)/Corrigendum(s), if any, shall be issued on above websites only. Head of Department (P&C) Arunachal Pradesh Projects, SJVN Ltd., Etalin, Dibang Valley District, Arunachal Pradesh-792101 Mob. No. 9831476001, 8448810034

GODREJ INDUSTRIES LIMITED
CIN: L24241MH1988PLC097781

Registered Office: Godrej One, Praposhanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra
Tel.: 022-2518 8010; Fax: 022-2518 8066
Email id: investor@godrejindia.com Website: www.godrejindustries.com

NOTICE

NOTICE is hereby given that the following Share Certificate is stated to be lost / misplaced / stolen and the registered holder thereof / claimant thereto have applied to the Company for issue of duplicate Share Certificate:

Folio Number	Name of the Shareholder	No. of Shares (Face Value ₹/- each)	Distinctive Nos. From To	Share Certificate Number
M012398	MUSTAN M KAGALWALA	900	0050702793/0050703692	0401918

In case any person has any claims in respect of the above-mentioned share(s)/objection(s) for the issuance of Letter of Confirmation in favour of the above stated applicant, he/she/they should lodge their claim(s) or objection(s) within 15 (Fifteen) days of the date of publication of this Notice. If within 15 (Fifteen) days from the date hereof, no claim(s) or objection(s) are received by the Company in respect of the said Share Certificate, Letter of Confirmation will be issued. The public is hereby cautioned against dealing in any way with the above-mentioned Share Certificate.

For Godrej Industries Limited
Anupama Kamble
Company Secretary & Compliance Officer
(FCS 12730)

Place: Mumbai
Date: December 5, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUMMIT CEMINFRA PRIVATE LIMITED
OPERATING BUSINESS OF INFRASTRUCTURE DEVELOPMENT, TRADING AND CONSULTANCY, (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	Details
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Summit Ceminfra Private Limited CIN: U45201MH2008PTC217836 PAN: AAECR1377N
2.	Address of the registered office	Regd. Office: Raheja Point Wing B, 7th Floor, Nehru Rd. Nr. Shambro Vihar Back, Vakola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No Fixed Asset available with Corporate Debtor.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at summitceminfra.irc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at summitceminfra.irc@gmail.com
10.	Last date for receipt of expression of interest	20-12-2024
11.	Date of issue of provisional list of prospective resolution applicants	30-12-2024
12.	Last date for submission of objections to provisional list	04-01-2025
13.	Date of issue of final list of prospective resolution applicants	14-01-2025
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-01-2025
15.	Last date for submission of resolution plans	18-02-2025
16.	Process email id to submit Expression of Interest	summitceminfra.irc@gmail.com

IPE-NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatyia
Appointed as Interim Resolution Professional
In the matter of Summit Ceminfra Private Limited
IBBI Reg. No. IBB/INP-0040/PA-2/2022-23/50021
AFA validity up to: 14.01.2025
Communication Address: 10th Floor, 1003, Zoon 21, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad - 380009, Gujarat
Email for Correspondence: summitceminfra.irc@gmail.com, riteshadatyia01@gmail.com
Date: 05th December 2024
Place: Mumbai

CPS SHAPERS LIMITED
(Formerly known as CPS Shapers Private Limited)

CIN: U18190MH2012PLC231749

Regd. Office: 201-204, 2nd Floor, Swami Indraprastha Estate No.3, Opp. Varun Industries, Nanal Nagar, Waliv, Vasai, East, Thane 401 208, Maharashtra, India.
Tel: 0250 2451001/2, 3246049

Email: cs@dermaaware.co.in | Website: www.cpsshapersltd.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING THROUGH VIDEO CONFERENCEING [V, E-VOTING INFORMATION, CUT-OFF DATE AND BOOK CLOSURE

1. Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Members of the Company will be held on Thursday, the 26th day of December, 2024 at 04:00 PM. through Video Conferencing (VC) Other Audio Visuals means (OAVM) pursuant to applicable provisions of the Companies Act, 2013 read with read with General Circular No. 14/2020 and 17/2020 dated April 8, 2020 and April 13, 2020 respectively, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated December 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, and General Circular No. 3/2022 dated May 5, 2022, respectively, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Circular Nos. SEBI/CFD/CMD/IRP/2020/79 dated May 12, 2020, SEBI/CFD/CMD/IRP/2021/11 dated January 15, 2021 and SEBI/CFD/CMD/IRP/2022/62 dated May 13, 2022 issued by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars"), to transact the business as set out in the Notice convening the EGM.

2. Electronic copies of the Notice of the EGM of the Company, have been sent to all the Members whose email addresses are registered with the Company's Depository Participant(s). The said documents are also available on the Company's website i.e. www.cpsshapersltd.com & Website of Stock exchange i.e. www.nseindia.com. Members can join and participate in the EGM through VCOAVM means only.

3. The instructions for joining the EGM and the procedure for remote e-voting or for casting vote through e-voting system during the EGM has been provided in the notice of the EGM which has been sent to the shareholders along with login credentials. Members participating through VCOAVM means shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act 2013.

4. Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the company is providing to its members, facility to exercise their votes electronically on resolutions as set out in the Notice. The Company has engaged the services of Bigshare Services Private Limited for providing remote e-voting facility. The facility of voting through electronic means will also be available at the EGM and only those members, who are present in the EGM and have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, will be eligible to vote at the EGM. The details and instructions for remote e-voting and voting at the EGM forms part of Notice.

5. The remote e-voting period will commence on Monday, December 23, 2024 at 09:00 A.M. and ends on Wednesday, December 25, 2024 at 05:00 P.M. A person whose name appears in the Register of Members/Beneficial owners as on cut-off i.e. Thursday, December 19, 2024 shall be entitled to avail the facility of remote e-voting or voting on the day of the EGM. Persons who are not members as on the cut-off date should treat this notice for information purposes only. The Register of Members and the Share Transfer Books of the Company will remain closed from Friday, December 20, 2024 to Thursday, December 26, 2024 (both days inclusive) for the purpose of this EGM.

6. The Board of Directors has appointed Ms. Deepali Kaushik, an Advocate, New Delhi, to act as the Scrutinizer, to scrutinize the entire e-voting process and e-voting at EGM in a fair and transparent manner.

7. In case shareholders/members have any queries regarding login, they may send an email to investor@bigshareonline.com or contact on - Tel: 1800 2254 422.

For CPS Shapers Limited
(Formerly known as CPS Shapers Private Limited)
Sd/-
Bhawna Kumar
Whole Time Director
DIN: 03587088

Date: 05.12.2024
Place: Meerut

Loss of share Certificates

NOTICE is hereby given that the following Share Certificates for 2000 shares of Kotak Mahindra Bank Limited having registered office at 27B.C.C. 27, G Block, Bandra Kuria Complex, Bandra (E), Mumbai- 400051 have been lost; misplaced stolen and / or are untraceable:

Member's Regd. Folio	Share Certificate No(s)	No. of Shares	Distinctive Nos.	
			From	To
KMF026137	237838	100	23684591	23684690
KMF026137	237839	100	23684691	23684790
KMF026137	401491	200	95279025	95279224
KMF026137	506023	600	22920062	22920661

Application has been made by us, the registered Shareholder(s) of the Company, for issue of duplicate share certificate(s) in replacement of the above Share certificates. Any person having any objection to the issue of the duplicate Share certificate(s) in lieu of the above mentioned original Share certificates is requested to lodge with the

छोट्या जाहिराती

संपर्क करा ८४२२८१७४४५/८१०८११६४२३

प्राहिजेत - घटकामासाठी, वेबीकेअर (10/12 तास) पवई, अणु, माहिम, मालाडसाठी अनुभवी बायका/मुली, जवळपास राहणाऱ्या प्राहिजेत. पगार (16,000 - 20,000) संपर्क: 9892575886 (NC243468)

प्राहिजेत - 24 तास घटकामासाठी मुले व मुली प्राहिजेत. कुक, वेबी केअर, जाप मेड, नानी पगार 30, 40 हजार. मो. 9323972511 (NC243321)

प्राहिजेत - हुशार कॉम्प्युटर ऑपरेटर/ मुली व शिपाई मुलगा प्राहिजेत. वाशी नवीमुंबई 9321252122 वेळ-स. ११ ते ५ (NC240090)

प्राहिजेत - गारमेट फॅक्टरीसाठी ऑफीस बाईंडर (peon) प्राहिजेत. पेडा: ए-१०३, धनराज इंडस्ट्रियल इस्टेट, धनराज कंपाऊंड, एजे मार्ग, सनमिल कंपाऊंडच्या पुढे, लोअर परेल (पश्चिम), मुंबई ४०००१३ (NC243515)

प्राहिजेत - फ्रिटर, फीडरमन आणि बॉयलर प्राहिजेत. हाव्डलबर्ग ऑफसेटसाठी उल्हासनगर 9822340170 (NC243511)

प्राहिजेत - दादर, P Square Pest Control मध्ये मुले/मुली प्राहिजेत. 9820548338/9167952766 (NC243410)

प्राहिजेत - रेडीमेड गारमेट दादरमध्ये अकाऊंटंटसाठी मुलगी प्राहिजेत. 022-35023313/ 49735135/ 8898140579 (NC243555)

प्राहिजेत - कुर्ला येथे फूटवेअर होल्सेल व्हिलोड्रीकरिता माणूस प्राहिजेत. संपर्क: 9820627795/ 8369645053 (NC243542)

प्राहिजेत - HDFC बँकेत मुले प्राहिजेत पगार 17500-35500 डायरेक्ट भरती. संपर्क - 72490 97212 (NC243547)

तब्बल २४ वर्षांनी मायदेशी परतणार ममता कुलकर्णी नवी दिल्ली नववयच्या दशकात बॉलिवूड गाजणारी अभिनेत्री ममता कुलकर्णी तब्बल २४ वर्षांनंतर मायदेशी परतणार आहे. सोशल मीडियावर तिने एक व्हिडिओ शेअर करून ही माहिती दिली आहे. बॉलिवूडमधील करिअरमार्गाचे ममता कुलकर्णीचे वैयक्तिक आयुष्यदेखील प्रचंड चर्चेत राहिले. अंडरवर्ल्ड डॉन छोटो राजन याच्याशी तिचे नाव जोडले गेले होते. २००२ साली ममताने ड्रग माफिया विकी गोखामे याच्याशी लग्न केले. लग्नानंतर ती बॉलिवूडला रामराम ठोकून पतीसोबत केनियामध्ये स्थायिक झाली.

Situation Vacant Required BSC Agriculture/ Horticulture Candidate at Panvel 7039028851/ 9022059889 (NC243556)

जुमिशन ज्वेलरीमध्ये लेबर जॉब-स्टोन चिपकवणारे कंपनीमध्ये संपर्क- 9819159279/ 9819567983 (NC243574)

जुमिशन ज्वेलरीमध्ये लेबर जॉब-स्टोन चिपकवणारे कंपनीमध्ये संपर्क- 9819159279/ 9819567983 (NC243574)

जुमिशन ज्वेलरीमध्ये लेबर जॉब-स्टोन चिपकवणारे कंपनीमध्ये संपर्क- 9819159279/ 9819567983 (NC243574)

जुमिशन ज्वेलरीमध्ये लेबर जॉब-स्टोन चिपकवणारे कंपनीमध्ये संपर्क- 9819159279/ 9819567983 (NC243574)

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साधवी प्रजासिंह ठाकूर यांच्यावरील वॉरंटच्या अंमलबजावणीला स्थगिती मेरठ साधवी प्रजासिंह ठाकूर यांना विशेष एनआयए न्यायालयात हजर राहण्यासाठी बजावलेल्या वॉरंटच्या अंमलबजावणीला स्थगिती देण्याचा निर्णय न्यायालयाने घेतला आहे. त्या उपचारासाठी रुग्णालयात दाखल असल्याने हा निर्णय घेण्यात आला आहे. साधवी प्रजासिंह या २००८ सालच्या मालागवमध्ये स्फोट प्रकरणातील प्रमुख आरोपी आहेत. त्यांना विशेष न्यायालयात हजर राहण्यासाठी वॉरंट बजावण्यात आले होते. त्यांसार न्यायालयीन कर्मचारी त्यांच्या घरी गेले असता त्या घरी नव्हत्या.

वाराणसीत वक्फच्या दात्याने तणाव विद्यार्थ्यांकडून हनुमान चालिसा पठण वाराणसीत उदय प्रताप महाविद्यालयाच्या जमिनीवर वक्फ बोर्डाने मालकीचा दावा केल्यावर निर्माण झालेल्या तणाव अधिकच वाढला आहे. असा विद्यार्थ्यांचा आरोप आहे. झुगारून काल विद्यार्थ्यांनी आवागत

जुमिशन ज्वेलरीमध्ये लेबर जॉब-स्टोन चिपकवणारे कंपनीमध्ये संपर्क- 9819159279/ 9819567983 (NC243574)

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THE MAHARASHTRA STATE CO-OP. BANK LTD., MUMBAI (Incorporating The Vidarbha Co-op. Bank Ltd.) Scheduled Bank Sir Vitthaldas Thackersey Smruti Bhavan, 9, Maharashtra Chamber of Commerce Lane, Fort, Mumbai - 400 001 REQUEST FOR PROPOSAL We invite the Sealed Tender for Structural Repair, Refurbishing & Allied works of "MBC Bank-Head Office Building Ground & 1st Floor" Located At Sir Vitthaldas Thackersey Smruti Bhavan,9, Maharashtra Chamber Of Commerce Lane, Fort, MUMBAI-400001. Last date of submission 26.12.2024 before 5:00 p.m. For More details, Please Visit Our Website http://www.msbcbank.com

जाहीर सूचना (नादारी आणि दिवाळखोरी संविधान, २०१६ च्या कलम १०२ च्या तरतुदीनुसार आणि न्यायमयी राहणी कान्या न्यायप्रक्रिया, मुंबई खंडपीठ-२ या निर्देशानुसार) श्री. चिंतन हिशारी (श्री. शांति एस्टेट/एनएस प्रॉपर्टी लिमिटेड (सीआयटी/ए45201MH2001PTCC130952) चे वैयक्तिक जामीनदार) यांच्या धनकोचे लक्ष वेधण्याकरिता

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शुभ राशी दि. ०५/१२/२०२४ २ ० ५ २३ ०३ ५३ २८ ०८ ५८ १३८ १३६ १५९ ४८० १२७ २६७

महाराष्ट्र राज्य लॉटरी महाराष्ट्र सहाद्री 4:30 विक्रीची लॉटरी 4:30 घाटात

महाराष्ट्र राज्य लॉटरी अक्षय विक्रीची लॉटरी 5:00 घाटात

महाराष्ट्र राज्य लॉटरी अक्षय विक्रीची लॉटरी 5:00 घाटात

गणेशलक्ष्मी विजयी विक्रीची लॉटरी 5:00 घाटात

महाराष्ट्र राज्य लॉटरी अक्षय विक्रीची लॉटरी 5:00 घाटात

महाराष्ट्र राज्य लॉटरी अक्षय विक्रीची लॉटरी 5:00 घाटात

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FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGY PETRO PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SYNERGY PETRO PRODUCTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/09/2001
3. Authority under which corporate debtor is incorporated / registered	R.O.C. Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2001PTC121462
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 78, GROUND FLOOR NATIONAL PARK, LAFAT NAGAR 4, South Delhi, NEW DELHI, Delhi, India, 110024 Other Address: Plot No 481, Industrial Area, Bhivoli, Rajasthan.
6. Insolvency commencement date in respect of corporate debtor	03-12-2024 (Date of Order) (Date of Order received mail 04-12-2024)
7. Estimated date of closure of insolvency resolution process	03-06-2025 (180 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	SAANEET KUMAR SHARMA IBBI/PA 001/IP-P01132/2018-19/11827 AFA No. AA/11827/02/211224/106682 BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: saaneetkumar1975@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: crip.ansnetpetro@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: crip.ansnetpetro@gmail.com
11. Last date for submission of claims	18-12-2024
12. Classes of creditors, if any, under clause (b) of sub-section (2A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor)** on 03-12-2024 (insolvency commencement date).

The creditors of **SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor)**, are hereby called upon to submit their claims with proof on or before 18-12-2024 (insert the date falling fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-12-2024 Place: New Delhi

Mr. Saaneet Kumar Sharma
Interim Resolution Professional
For SYNERGY PETRO PRODUCTS PRIVATE LIMITED
Regn No: IBBI/PA 001/IP-P01132/2018-19/11827
AFA No. AA/11827/02/211224/106682

Encore Asset Reconstruction Company Private Limited (Encore ARC)

Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana

(WITHOUT PREJUDICE)

ENCOREARC/ICFL/SSFM24-25/1201 04.12.2024

M/s. Sparkling Spring Facility Management (Borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mr. Prithpal Singh S/o Late Sh. Pritam Singh (Co-borrower), A-94, Sudarshan Park, New Delhi - 110015 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mr. Kulwant Singh Hora S/o Late Sh. Pritam Singh (Co-borrower) M- 273, Guru Harkishan, Nagar, Paschim Vihar, New Delhi-110063 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mrs. Taranjeet Kaur (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

M/s. Evershine Housekeeping Service (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Dear Sir/Madam,

Sub: Notice for removal of Movable Items lying at the secured asset situated All That Build up Property Bearing No. A-94, Plot/Ahata no. 8 Land Area Measuring 550 Sq. Yds., Out of Khaska No. 2704/597, Situated in The Area of Village Bassai Darapur, Delhi State Delhi, Colony Known as Sudershan Park Extn. New Delhi - 110015 standing in the name of Mr. Prithpal Singh

We Encore Asset Reconstruction Company Private Limited acting in its capacity as the trustee of EARC-BANK-030- TRUST (Encore ARC) had acquired the financial asset of Sparkling Spring Facility Management from Indostar Capital Finance Limited (ICFL) alongwith the underlying rights, title and interest in the security thereon on 30.12.2023. As you are aware that the secured asset 'Bearing No. A-94, Plot/Ahata no. 8 Land Area Measuring 550 Sq. Yds., Out of Khaska No. 2704/597, Situated in The Area of Village Bassai Darapur, Delhi State Delhi, Colony Known as Sudershan Park Extn. New Delhi - 110015 standing in the name of Mr. Prithpal Singh ("Secured Asset"), is under physical possession of the Encore ARC as per the provisions of the SARFAESI Act, 2002.

While taking over the physical possession of the secured asset, we have prepared an inventory of the movable items/articles lying at the secured asset. A list of the inventory is annexed herewith as Annexure-1. You are hereby put to notice to remove all the items as mentioned in Annexure 1 on or before 13.12.2024, failing which Encore ARC shall take steps to transfer/shift of all the items mentioned in the inventory lists to Godown without any further notice at your cost and expenses.

The copy of inventory list is enclosed. This is for your information. Yours faithfully, Sd/ **Authorized Officer** (For Encore Asset Reconstruction Company Private Limited) Acting in its capacity as the Trustee of EARC-Bank-030-Trust

INVITATION FOR EXPRESSION OF INTEREST FOR CIAN HEALTHCARE LIMITED

OPERATING IN PHARMACEUTICAL INDUSTRY AT Reg. Office At Puna (M.H.) and Plant at Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand) (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	CIAN HEALTHCARE LIMITED PAN: AACCS2027C CIN: L24233PN2003PLC017563
2. Address of the registered office	Milika No. 3339, Block No. 1, From South Side, C.S.No. 227/23A, Harpal Park, Opp. Berger Paint, Phursungi, Pune, Maharashtra, India, 412308
3. URL of website	https://cian.co
4. Details of place where majority of fixed assets are located	248, Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand) -247661
5. Installed capacity of main products/services	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG
6. Quantity and value of main products/services sold in last financial year	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG Sales Value : 4429.09 Lakhs
7. Number of employees/ workmen	256
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on crip.cianhealthcare@gmail.com or risingsun192123@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on crip.cianhealthcare@gmail.com or risingsun192123@gmail.com
10. Last date for receipt of expression of interest	23.12.2024
11. Date of issue of provisional list of prospective resolution applicants	02.01.2025
12. Last date for submission of objections to provisional list	07.01.2025
13. Date of issue of final list of prospective resolution applicants	17.01.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.01.2025
15. Last date for submission of resolution plans	21.02.2025
16. Process email id to submit Expression of Interest	crip.cianhealthcare@gmail.com

Roshen Chdya
As JP of CIAN Healthcare Limited
via Horrible NCLT, Mumbai order dated 11 June 2024
Address: 114, Sotaris Hubtown, N. Phadke Marg Near East Flyover, Andheri (E), Mumbai-400069; Email: crip.cianhealthcare@gmail.com
Date: 07.12.2024 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Tranzlease Holdings (India) Private Limited
2. Date of incorporation of corporate debtor	06/06/2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65930MH2006PTC162526
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: House No. 695, Trunpoji Apt. Patalker Plot, Kalambhe Shahapur, Kalmangam, Thane, Shahapur, Maharashtra, India, 421601 04-12-2024 (Order Received on 04-12-2024)
6. Insolvency commencement date in respect of corporate debtor	02/06/2025 (180 days from the order dated 04-12-2024)
7. Estimated date of closure of insolvency resolution process	NPV Insolvency Professionals Private Limited (Formerly known as Mantran Insolvency Professionals Private Limited) through its Director, Mr. Atul Tandon IBBI Reg. No: IBBI/PE-004/PA/2/2022-23/50021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Address: House No. 66, Srestha Vihar, New Delhi, National Capital Territory of Delhi - 110 092 Email: ipnpi@ipnpi.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, 1003, Zion 21, Near Avasan Hotel, Sushri Bhawan Road, Thaltej, Ahmedabad - 380054 Process Email Id: crip.tranzlease@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	18-12-2024 (14 days from the receipt of the order dated 04-12-2024)
11. Last date for submission of claims	N/A
12. Classes of creditors, if any, under clause (b) of sub-section (2A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) crip.tranzlease@gmail.com (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - VI has ordered the commencement of a corporate insolvency resolution process of the **Tranzlease Holdings (India) Private Limited** on **04.12.2024** (Order received on 04.12.2024).

The creditors of **Tranzlease Holdings (India) Private Limited**, are hereby called upon to submit their claims with proof on or before **18.12.2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. -NA

Submission of false or misleading proofs of claim shall attract penalties.

IPN- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantran Insolvency Professionals Private Limited)
Through its Director - **Mr. Atul Tandon**
Appointed as Interim Resolution Professional
In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No: IBBI/PE-004/PA/2/2022-23/50021
Email for Correspondence: crip.tranzlease@gmail.com

Date: 07.12.2024 Place: Delhi

"IMPORTANT"

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IDBI BANK

R.O: DEHRADUN, PIN- 248001, UTTARAKHAND

Demand Notice u/s 13(2) of SARFAESI Act)

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act, 2002)

Name of the Borrower/s 1.) Shri Aditya Agarwal. Address 1- Savitri Sadan Mandi Bans. Near Aryamandir, Moradabad, Uttar Pradesh 244001.

2.) Smt. Rama Agarwal. Savitri Sadan Mandi Bans. Near Aryamandir, Moradabad, Uttar Pradesh 244001.

Notice is hereby given to the aforesaid Borrower(s) and Mortgagee(s) *(retain the word "Mortgagee(s), if third party mortgage is created)* that the aforesaid Borrower was sanctioned financial assistance of Rs. 70,00,000/- only and disbursement amount Rs 30,00,000/- only by IDBI Bank Ltd. (IDBI Bank), by way of Home Loan. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by **Shri Aditya Agarwal and Smt. Rama Agarwal**. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties mentioned below. As the aforesaid Borrower has defaulted in repayment of the said financial assistance in terms of the Loan Agreement (s) dated 23.05.2022, the account of the Borrower has been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the aforesaid Borrower, IDBI Bank, vide its letter bearing Ref. No.13(2)/RAC Dehradun/2023-24 dated 30.09.2023, has declared the financial assistance together with interest and other monies aggregating Rs. 38,94,107.78 (Rupees Thirty Eight lakh Ninety four thousand one hundred Seven and Paise Twenty Eight only) as on 30.09.2023, to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon with effect from 10.07.2023 till payment or realization, at the contractual rate as stated in the said letter. As on 30.09.2023 an amount of Rs. 38,94,107.78 (Rupees Thirty Eight lakh Ninety four thousand one hundred Seven and Paise Twenty Eight only) is due and payable by the Borrower **Shri Aditya Agarwal and Smt. Rama Agarwal** to IDBI Bank, along with further interest thereon at the contractual rate till payment/realization.

Necessary notice was issued/served by IDBI Bank, under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s)/Mortgagee(s) by "Registered post with Acknowledgement Due" which was returned un-served with postal remark "Address not located". In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the SARFAESI Rules. Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act. We invite your attention to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. In the circumstances, Borrower (s)/Mortgagee (s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Details of the property- Khaska No. 49 A, Baran Surkh Near Vidhya Nagar (Mau) Tehsil & Dist. Moradabad. Having an area 125.00 sq.mtr Which is bounded as East - Plot of Smt Ratan Devi and Smt Munnai Devi, West- Plot of Kalu Singh, North- House of other person, South- Road 10.00 ft wide road.

Date :07.12.2024 Place: Dehradun Sd/- Authorised Officer & Deputy General Manager IDBI Bank Ltd

CAN FIN HOMES LTD.

DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019
Ph.: 011-26435815, 2643023, 011-26487529, 7625079108, Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers /guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3 (1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	Name of Borrowers/Guarantors with address	Amount claimed as per Demand Notice*	Description of the Secured Asset	Date of NPA
1.	1. Mrs. Meena Kumari W/o Mahender Kumar (Borrower) 2. Mr. Mahender Kumar S/o Shankar Lal (Co-borrower) 3. Mr. Karan S/o Mahender Kumar (Co-borrower)	Rs. 11,81,429/- (Rupees Eleven Lakh Eighty One Thousand Four Hundred Twenty Nine Only) as on Demand Notice date 04.12.2024	FLAT NO- GF-2, GROUND FLOOR, PLOT NO-B-219, DLF ANKUR VIHAR LON, GHAZIABAD (U.P.)-201102. BOUNDARIES OF THE PROPERTY ARE AS UNDER- NORTH : 12 MTRS WIDE ROAD, SOUTH: PLOT NO-MM-42, EAST:PLOT NO-B-2/20, WEST:PLOT NO-B-2/18	29.11.2024
2.	1. Mr. Ravinder Singh S/o Mahender Singh (borrower) 2. Mrs. Kamjeet W/o Mahender Singh (Co-borrower) 3. Mr. Dheeraj Chaudhary S/o Sunil Chaudhary (Guarantor)	Rs. 24,13,129/- (Rupees Twenty Four Lakh Thirteen Thousand One Hundred Twenty Nine Only) as on Demand Notice date 04.12.2024	PLOT NO-5/129, FIRST FLOOR, SECTOR-5, VASUNDHARA, GHAZIABAD (U.P.)-2011012. BOUNDARIES OF THE PROPERTY ARE AS UNDER- NORTH: HOUSE NO-5/106, SOUTH: 6 MTS WIDE ROAD, EAST: HOUSE NO-5/130, WEST: HOUSE NO-5/128	29.11.2024
3.	1. Mr. Shrawan Kumar Jha S/o Lalan Jha (Borrower) 2. Mrs. Alka Jha W/o Shrawan Kumar Jha (Co-borrower)	Rs. 19,48,959/- (Rupees Nineteen Lakh Forty Eight Thousand Nine Hundred Fifty Nine Only) as on Demand Notice date 04.12.2024	PLOT NO-08, KHASRA NO-773MIN, SHRI RAM CITY-2, VILLAGE BISRAKH JALALPUR, DADRI, GAUTAM BUDDHA NAGAR-201306. BOUNDARIES OF THE PROPERTY ARE AS UNDER- NORTH: 20 FT ROAD, SOUTH: PLOT NO-7 EAST: 22 FT ROAD, WEST: OTHER PLOT.	29.11.2024
4.	1. Mr. Vivek Kumar S/o Vijender Singh (Borrower) 2. Mrs. Shilma W/o Vivek Kumar (Co-borrower)	Rs. 13,75,897/- (Rupees Thirteen Lakh Seventy Five Thousand Eight Hundred Ninety Seven Only) as on Demand Notice date 04.12.2024	PLOT NO-56A, KHASRA NO-773MIN, SHRI RAM CITY-1, VILLAGE BISRAKH JALALPUR, DADRI, GAUTAM BUDDHA NAGAR-201306. BOUNDARIES OF THE PROPERTY ARE AS UNDER- NORTH: PLOT NO-56B, SOUTH: PLOT NO-55, EAST: OTHER PLOT, WEST: 22 FT ROAD	29.11.2024

*Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13(8) of the Act, in respect of time available to them to redeem the secured assets

Date: 06.12.2024 Place: Delhi Sd/-, Authorised Officer, Can Fin Homes Ltd.

GRIHUM HOUSING FINANCE LIMITED

(Formerly known as Poonawalla Housing Finance Ltd.)

Registered Office: 602, 6th Floor, Zero One IT Park, SR. No. 79/1, Ghorpadi, Mundhwa Road, Pune-411036. Branch Office: 2nd Floor, Friends Plaza, M-52/53, Ishwar Nagar, New Delhi - 110065.

E-AUCTION - SALE NOTICE

(Sale of secured immovable asset under SARFAESI Act)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Mortgagee(s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlisted Company) (hereinafter referred to as the "Secured Creditor") as per the Act, the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(2) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The secured assets will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 07/01/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sr. No	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HL003991000 0000055838 Lalit Kumar Jindal (Borrower) (Amita Jindal (Co-Borrower)	Notice Date: 08/09/2024 Total Dues: Rs. 12,25,440/- (Rupees Twelve Lakh Twenty Five Thousand Four Hundred Forty Only) payable as on 08/09/2024 along with interest @12.50% p.a. till the realization.	Physical	All that piece and parcel of the Residential vacant plot of area Measuring 100 sq.yds, i.e. 63.3 sq. Mtrs., out of Khata No. 00127 & Khata No. 341, situated in the area of village Halhatpur, pargana halhatpur, Tehsil Dadri & dist. Gautam budhnagar, U.P. (hereinafter called the Said property), Particularly Mentioned in sale deed executed, Plot no.13 Boundaries: East: vacant. West: netrapal. North: Pradip sharma., South: rasta.	Rs. 17,50,000/- (Rupees Seventeen Lakh Fifty Seven Thousand Five Hundred Only)	Rs. 1,75,500/- (Rupees One Lakh Fifty Seven Thousand Five Hundred Only)	31/12/2024	2000/- (Two Thousand Only)	26/12/2024 (11AM - 4PM)	07/01/2025 (11 AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for bidding, from auction service provider) C1 India PVT Ltd. Address- Plot No-68 3rd Floor Gurgaon Haryana-122003. Helpline Number- 7291981124, 25,26 Support Email Id - Support@bankauctions.com. Contact Person - Dharni P. Email id- dharni.p@india.com Contact No- 9948182222. Please note that Prospective bidders may avail online training on e-auction from 06-12-2024. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of bank draft/RTGS/NEFT in the account of "Grihum Housing Finance Ltd., Bank-ICICI BANK LTD. Account No-000651000460 and IFSC Code-ICIC0000006, R.O. N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank on or before 31/12/2024 and register their name at <https://www.bankauctions.com> and get user ID and password free of cost and get training on e-auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address- 2nd Floor, Friends Plaza, M-52/53, Ishwar Nagar, New Delhi - 110065 Mobile no. +91 9586802671 and +91 9567626050 e-mail id rahulr1@grihumhousing.com. For further details on terms and conditions please visit <https://www.bankauctions.com> and www.grihumhousing.com to take part in e-auction. This notice shall also be considered as 30 days' notice to Borrower/Mortgagee(s)/Guarantor(s) under Rule 8(s) of the Security Interest (Enforcement) Rule-2002

Date: 07-12-2024, Place: Delhi Sd/- Authorised Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing finance Ltd)

INDIA SHELTER FINANCE CORPORATION LTD.

Corporate Office: 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003 Haryana Tel: 1800-532-4444, Fax: Website: <https://www.indiashelter.in> Registered Office: India Shelter Finance Corp. Ltd. 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as the "Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property (s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorised Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana -122002, Branch -1st Floor, PS Tower Kumar Gate, Circular Rd, near ICICI Bank, Bagarungar Colony, U.I.I. Colony, Bharatpur, Rajasthan 321001, Branch - 1st Floor, Balaji Complex, Chandigarh Hospital Road, opposite Bus Stand, Baba Shyam Singh Colony, Hanumangarh, Rajasthan 335512 Branch: Shop No. 67/2 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur-302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch : No A/94/95 1st Floor, Shiv Gauri Plaza, Akhata Iyika Vyas, Jodhpur (Raj)342001 will be sold on "As is where is", "As is what is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorised Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
AP-10101090 & AP-10068973/LA15CLLONS00000 5045255/LA15CLLONS00000 024083 Mr./Mrs. Shaloo Chaudhary (Borrower) /Mr./Mrs. Bhagat Singh (Co-Borrower)	Date: 10-17-2024 Rs. 10,17,368 (Ten Lakh Seventeen Thousand Three Hundred Sixty Eight Only) Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. 04 Village Bachhamadi, gram Panchayat Bacchamadi Panchayat Samiti Nadoba Tehsil Nadabadi, Bharatpur Raj BOUNDARY:- East-Khasra West- House Of Ravindra, North-House Of Chhitalmal, South-House Of Mukesh,	16-Oct-2024 Symbolic	Rs. 8,22,350/- (Eight Lakh Twenty Two Thousand Three Hundred Fifty only)	20-Dec-2024 (10 am to 5 pm)
AP-10101090 & AP-10068973/LA15CLLONS00000 5045255/LA15CLLONS00000 024083 Mr./Mrs. Shaloo Chaudhary (Borrower) /Mr./Mrs. Sudhir Naim (Co-Borrower)	Date: 16-May-2024 Rs. 26,28,613/- (Rupees Twenty Six Lakh Twenty Eight Thousand Six Hundred Sixty One Only) Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram Gadhani, Hanumangarh Rajasthan 335512, Hanumangarh Rajasthan 335513 Hanumangarh Rajasthan 335513 Property Admeasuring 80x 100=8000sqfeet BOUNDARY:- East-Gali, West-Sharan singh, North-Plot of ram Gopal, south-Plot of om prakash	13-Sept-2024 Symbolic	Rs. 33,52,000/- (Thirty Three Lakh Fifty Two Thousand Only) Total Outstanding as on Date Rs. 29,37,428/- (Rupees Twenty Nine Lakh Thirty Seven Thousand Four Hundred Twenty Eight Only) as on 31-Dec-2024 Earnest Money Deposit (EMD) : Rs. 3,35,200/- (Three Lakh Thirty Five Thousand Two hundred only)	20-Dec-2024 (12 AM to 5 pm)
AP-10101090 & AP-10068973/LA15CLLONS00000 5045255/LA15CLLONS00000 024083 Mr./Mrs. Shaloo Chaudhary (Borrower) /Mr./Mrs. Sudhir Naim (Co-Borrower)	Date: 16-May-2024 Rs. 26,28,613/- (Rupees Twenty Six Lakh Twenty Eight Thousand Six Hundred Sixty One Only) Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram Gadhani, Hanumangarh Rajasthan 335512, Hanumangarh Rajasthan 335513 Hanumangarh Rajasthan 335513 Property Admeasuring 80x 100=8000sqfeet BOUNDARY:- East-Gali, West-Sharan singh, North-Plot of ram Gopal, south-Plot of om prakash	13-Sept-2024 Symbolic	Rs. 33,52,000/- (Thirty Three Lakh Fifty Two Thousand Only) Total Outstanding as on Date Rs. 29,37,428/- (Rupees Twenty Nine Lakh Thirty Seven Thousand Four Hundred Twenty Eight Only) as on 31-Dec-2024 Earnest Money Deposit (EMD) : Rs. 3,35,200/- (Three Lakh Thirty Five Thousand Two hundred only)	20-Dec-2024 (12 AM to 5 pm)
AP-10101090 & AP-10068973/LA15CLLONS00000 5045255/LA15CLLONS00000 024083 Mr./Mrs. Shaloo Chaudhary (Borrower) /Mr./Mrs. Sudhir Naim (Co-Borrower)	Date: 16-May-2024 Rs. 26,28,613/- (Rupees Twenty Six Lakh Twenty Eight Thousand Six Hundred Sixty One Only) Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram Gadhani, Hanumangarh Rajasthan 335512, Hanumangarh Rajasthan 335513 Hanumangarh Rajasthan 335513 Property Admeasuring 80x 100=8000sqfeet BOUNDARY:- East-Gali, West-Sharan singh, North-Plot of ram Gopal,			

